

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24966/2024

(Arising out of impugned final judgment and order dated 29-07-2024 in SA No. 267/2017 passed by the High Court Of Judicature At Allahabad)

YASH KHULLAR

Petitioner(s)

VERSUS

I.R. CONSTRUCTIONS PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.240961/2024-EXEMPTION FROM FILING O.T.)

Date : 08-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. S. K. Verma, AOR
Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Saurabh Upadhyay, Adv.
Ms. Hardikaa Kalia, Adv.
Mr. Janmejay Verma, Adv.
Ms. Tavishi Jain, Adv.

For Respondent(s) Mr. Ameet Siingh, Adv.
Ms. Pareena Swarup, Adv.
Mr. Ankit Ambasta, Adv.
Mr. Ravi Kumar, Adv.
Mr. Sukhamrit Singh, Adv.
Mr. Aakash Bhan, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Mr. Praveen Swarup, learned AOR appearing on caveat accepts notice on behalf of the respondents.
3. Liberty is given to the respondents to file necessary documents evidencing the cancellation of the original allotment about which there is a mention at page 13 of the paper book. Let the document(s) be filed within two weeks from today.
4. List thereafter.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)